

SUPREME COURT OF INDIA

Joy

Vs.

Mani

C.A.No.6319 of 2015

(Anil R.Dave and V.Gopala Gowda,JJ.,)

14.08.2015

JUDGMENT

Anil R.Dave,J.,

SLP(Civil)No.11809 of 2015

1. Leave granted.
2. We are happy to note that the parties to the litigation have settled their dispute amicably before the Mediator.
3. In the circumstances, it is directed that the parties shall place the Terms of Agreement before the trial court for appropriate orders.
4. In view of the said settlement, the decree is quashed and the appeals are disposed of as allowed.
5. Pending applications stand disposed of.
6. The trial court may pass appropriate orders and decree in terms of agreement arrived at between the parties.
7. The amount with interest is permitted to be withdrawn by the respondent.